

PUNJAB VIDHAN SABHA

Bill No. 4-PLA-2018

THE PUNJAB POLICE (AMENDMENT) BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Police Act, 2007.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India :—

1. (1) This Act may be called the Punjab Police (Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Police Act, 2007 (hereinafter referred to as the principal Act), in section 2, clause (i) shall be omitted. Amendment in section 2 of Punjab Act 10 of 2008.

3. In the principal Act, in section 4, for clause (b), the following clause shall be substituted, namely :— Amendment in section 4 of Punjab Act 10 of 2008.

“(b) the officers of subordinate ranks of district police, armed police, intelligence, investigation and technical and support services shall form separate cadres. Seniority of each cadre shall be maintained at the State level. Transfer of a member of one cadre to another cadre shall not be allowed. However, the officer of subordinate rank working in special operation group may be transferred to district police after the successful completion of the fixed tenure in special operation group as specified by the Government. In case an officer of subordinate rank is rendered completely or partially disabled during operations or training, the period of fixed tenure can be relaxed by the Director General of Police for the purpose of transfer to district police. The subordinate rank officer who opt for transfer to district police, if transferred, his seniority shall be placed at the bottom of the officers holding the same rank in the district police;”.

Substitution of section 9 in Punjab Act 10 of 2008.

4. In the principal Act, for section 9, the following section shall be substituted, namely :—

“9. Each police range shall be headed by an officer of the rank of Inspector General of Police or Deputy Inspector General of Police, who shall supervise the police administration of such range, and report to the Director General of Police directly or through any superior officer as and when posted.”

Amendment in section 15 of Punjab Act 10 of 2008.

5. In the principal Act, in section 15, in sub-section (1), for items 1 and 2, the following item shall be substituted, namely :—

“1. Inspector General of Police or Deputy Inspector General of Police, as the case may be;”

Amendment in section 32 of Punjab Act 10 of 2008.

6. In the principal Act, in section 32,—

(a) in sub-section (3), the words and sign “police zone or” wherever occurring and “as the case may be,” shall be omitted;

(b) sub-section (4) shall be omitted; and

(c) sub-section (5), the following sub-section shall be substituted, namely :—

“(5) The transfers and postings of officers of the subordinate ranks, within a police range, shall be made by the Inspector General of Police or the Deputy Inspector General of Police of the range, as the case may be, on the recommendations of a Committee, comprising of the Senior Superintendents of Police of all the districts in that range.”

Amendment in section 36 of Punjab Act 10 of 2008.

7. In the principal Act, in section 36, in sub-sections (1), and (2), for the words “the Deputy Inspector General of Police”, wherever occurring, the words “the Inspector General of Police or the Deputy Inspector General of Police” shall be substituted.

Repeal and saving.

8. (1) The Punjab Police (Amendment) Ordinance, 2018 (Punjab Ordinance No. 1 of 2018), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :
The 10th April, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.